

**OFFICE OF THE CHAIRMAN DISTRICT LEGAL SERVICES AUTHORITY,  
(PR. DISTT. & SESSIONS JUDGE) REASI**

**ORDER**

No. 06 /DLSAR-LS OF 2020-21

Date: 06.08.2020

In Compliance to communication No: SLSA/LS/NLA/2020/09 Dated: 31.07.2020 as there is a connectivity issue in rural and remotest areas, people are not literate enough to download and use Video Conferencing apps and people frequently use Whats-App and are very well aware about the manner of using it, hence the mode of video conferencing through Whats-app Video calling or group calling shall be used to achieve the object of this E-Lok Adalat. Technical staff of Court is directed to ensure the publicity, availability and circulation of the template application form of compromise amongst the advocates and interested parties by uploading it on the District Court website. Once the benches are constituted and cases assigned to the benches, Whats-App groups, case wise, consisting of Presiding officer/Members of the bench, parties & advocates of the cases fixed in the concerned bench be created to smoothen with all sort of necessary communication pertaining to E-Lok Adalat. Mobile numbers, on which whatsapp is enabled, of all the stake holders shall be collected well in advance before the Lok Adalat by the technical Staff for creation of whatsapp group.

On the Whats-App groups thus created, all the information about the cases, including the cause list of the Lok Adalat, be shared. Technical staff of court is assigned the work to create Whats-app groups in case where the number of parties are less than 7, and in cases, where number of parties are more than 7, the E- Lok Adalat V.C.Lok Adalat can be held through VC using **Google Meet application**. In that case, technical staff shall generate link case-wise, and shall send the same to the parties through their whatsapp number. In this case, main proceedings of the case be recorded through any of the available desktop recording software by the technical team of the Court at the Court end only. Whatsapp calls can be screen recorded through the app, which can be downloaded from (<https://play.google.com/store/apps/details?id=screenrecorder.recorder.editor>). VC in the present case, shall also be initiated, controlled and terminated at the Bench end only. For ensuring smooth functioning of E-Lok Adalat, it is imperative to maintain a robust communication mechanism between the benches, DLSA, parties/litigants, Advocates and Court staff at the district level. Parties can also contact the office of DLSA or technical staff of District Courts for any information with respect to the Lok Adalat as well as for registering their mobile numbers

enabled with whatsapp. Contact details of DLSA officials as well as the technical staff of District Courts shall be uploaded on official website of the District Court concerned for information of all the stakeholders.

| S.No | Name of the Members of the Technical Staff   | Phone Number /Whatsapp Number | E- mail ID                |
|------|--|-------------------------------|---------------------------|
| 1.   | Mr. Anupam Wangoo<br>System Officer          | 700621492                     | elokadalatreasi@gmail.com |
| 2.   | Sumit Sharma Assistant                       | 9419193415                    | do                        |
| 3.   | Varinder Kumar<br>(CJM Court)                | 7051405486                    | do                        |
| 4.   | Mohasynen<br>(Addl. Mobile Court )           | 9906158542                    | do                        |
| 5.   | Rajat Sharma ( Munsiff<br>Court Katra)       | 7006619069                    | do                        |
| 6.   | Meenakashi Sharma<br>(Sub-Judge Court Katra) | 7889358948                    | do                        |
| 7.   | Dimple Sharma<br>(TLSC Mahore)               | 9797642182                    | do                        |
| 8.   | Varun Jamwal<br>(Munsiff Court Mahore)       | 9107330081                    | do                        |

(Kamlesh Pandit)  
Chairman  
District Legal Services Authority  
(Pr. District & Sessions Judge)  
Reasi  
Dated 06.08.2020

No: 223 /DLSAR

- Copy to:** 1. Chief Judicial Magistrate (Sub-Judge), Reasi,  
2. Sub-Judge JMIC Katra 3. Munsiff JMIC, Katra.  
4. Munsiff JMIC Mahore. 5. Munsiff JMIC Reasi,  
6. Munsiff Addl Special Mobile Magistrate Reasi with direction to submit all the information regarding E-Lok Adalat V.C. Lok Adalat on the above Mail ID only.  
7. President Bar association Reasi/ Katra /Mahore for information with requested to cooperate with the Magistrates for referring the cases to E-Lok and submit all the information regarding E-Lok Adalat V.C. Lok Adalat from their end to the concerned Magistrates.

(Kamlesh Pandit)  
Chairman  
District Legal Services Authority  
(Pr. District & Sessions Judge)  
Reasi